

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 108 and 204
(IB)-749/ND/2021
IA-3733/2022

IN THE MATTER OF:

Mrs. Preeti Bhardwaj

... **Applicant/Petitioner**

Versus

Topline Build-Tech (P) Ltd.

... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 04.08.2022

CORAM:

SHRI. DHARMINDER SINGH,
HON'BLE MEMBER (J)

SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Mr. Avdhesh Bairwa, Adv.

For the Respondent : Mr. Aditya Pandey Advocate

ORDER

IA-3733/2022: This IA has been filed on behalf of the Applicant for withdrawal of main petition (IB)-749/ND/2021 stating that the matter has been settled between the parties. In view of the prayer made in the application and submission made by the Ld. Counsel for the Applicant, the present petition is permitted to be withdrawn.

With this, the present (IB)-749/ND/2021 stands dismissed as withdrawn.

The IA-3733/2022 stands disposed of.

Files be consigned to record room.


(L.N. GUPTA)
MEMBER (T)


(DHARMINDER SINGH)
MEMBER (J)